

Central Administrative Tribunal
Principal Bench
New Delhi

OA-915/96

10

Friday, this the 13th day of December, 1996

Hon'ble Mr. Justice Chettur Sankaran Nair, Chairman
Hon'ble Mr. S.P.Biswas, Member (A)

Miss Vandana Yadav
d/o Shri O.P. Yadav,
R/o 20/62, Lodhi Colony,
New Delhi.Applicant

By Shri R.Srinivasan, Advocate)

-Versus-

1. The Union Public Service Commission through its Secretary, Dholpur House, Shahjahan Road, New Delhi.
2. Department of Personnel & Training through its Secretary, Ministry of Personnel, Public Grievances and Pensions, North Block, New Delhi.
3. Ministry of Social Welfare through its Secretary, Shastri Bhawan, New Delhi.
4. Government of National Capital Territory of Delhi, Welfare of SC/ST/OBC Department, through its Secretary, Old Secretariat, Delhi.
5. The National Commission for Backward Classes through its Member Secretary, West Block-I, Wing No. 3, 25, R.K.Puram, New Delhi.Respondents

(By Shri P.H.Ramchandani, Sh.K.C.D.Gangwani and Shri R.K.Shukla for Sh.V.S.R.Krishan, Advocates)

The application having been heard on 13th day of December, 1996, the Tribunal on the same day delivered the following:-

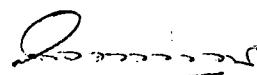
O R D E R

Chettur Sankaran Nair(J)/Chairman--

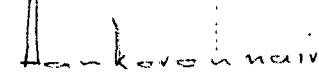
Learned counsel for the applicant seeks

leave to withdraw the application. We grant leave and dismiss the application as withdrawn without expressing any opinion on the merits.

Dated, this the 13th day of December, 1996.



(S.P.Biswas)
Member (A)?



(Chettur Sankaran Nair, J)
Chairman

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